

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:3490
ANSWERED ON:07.09.2007
PENDING CASES
Hasan Chaudhary Munawwar;Jogi Shri Ajit

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of civil and criminal cases lying pending for more than ten to fifteen years in Supreme Court and various High Courts as on date, State-wise; and

(b) the corrective measures taken/being taken by the Government for speedy disposal of these pending cases?

Answer

MINISTER OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ)

(a): The Registry of the Supreme Court has been requested to provide the required information which will be laid on the Table of the House. A statement indicating the civil and criminal cases pending for more than ten years in the High Courts, as is monitored centrally, is enclosed, (b): With a view to facilitate disposal of cases including pending cases in the superior courts, Government reviews the Judge Strength (in High Courts) triennially and ensures prompt filling up of vacancies so that justice administration does not suffer from inadequate number of Judges. Steps have also been taken for modernization of the judicial infrastructure through computerization of courts.